## CENTRAL ADMINISTRATIVE TRIBUNAL

## LUCKNOW BENCH

LUCKNOW

REVIEW APPLICATION No. 597/91

in

T.A.No. 1511/87

Union of India

Applicant

versus

Purushottam Sazena

Respondent.

Hon. Mr. Justice U.C. Srivastava, V.C. 4Hon. Mr. A.B. Gorthi, Adm. Member.

(Hon. Mr. A.B. Gorthi, A.M.)

This Review application against our judgment and order dated 25.5.91 in T.A. No. 1511 has been of 1987(T)/filed on behalf of Union of India with a prayer that the aforesaid judgment be recalled. A further prayer has been made that in the mean\_time implementation of the judgment should be stayed. The sole ground, on which the aforesaid prayers have been made, is that the applicant had an adverse entry in his Confidential Report for the year 1983-84 which fact the applicant concealed in his writ petition filed in the year 1984. As can be seen from para 3 of our judgment, despite notice issued to the respondents to file their reply, they did not do so. In the Review Application, they have

given a long winded explanation in justification of their failure to file Counter Affidavit to the writ petition. We do not accept the said explanation.

- 2. The applicant joined service in 1963 and was promoted as Signal Inspector grade II on 26.7.80. The contention on behalf of Union of India that there was adverse entry in the C.R. of the applicant for the year 1983-84 is too to be vague and too general/given any weightage. In any case, there is certainly no scope in a Review Petition to take such additional assertions into consideration, particularly when no error either of fact or of law has crept into our judgment.
- 3. The Review Application is, therefore, dismissed.

house 15

V.C

Shakeel/

Lucknow: Dated: 78-1-92